

MR. SPEAKER: On all the contingencies, at the spur of the moment, I will not lay down any rule or regulation. After consideration all aspects relating to it, I will do it. But I am trying to follow the rule. I will not say do this thing or do that thing. Because if I say do this thing or that thing considering only one aspect of the case, that would not be correct. So I am not giving any rule on this point. One shall have to follow the law. And the law says that one it is given, if everyday you are raising matters of this kind, it will be every difficult.

*(Interruptions)*

MR. SPEAKER: The most important part was that I myself wanted to confirm as to how he wanted to vote. If he was voting under pressure, he should have been brought to me.

*(Interruptions)*

MR. SPEAKER: Geetaji, please.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) This is a very serious question. After you called some one, if he does not turn up, how do you record his vote? We are seeking a clarification from you for our future guidance.

MR. SPEAKER. Please do not fight on technical points. You go by the substance.

*(Interruptions)*

MR. SPEAKER: Geetaji, please. Except Geetaji's statement, Nirmal Kantiji's statement is not going on record.

*(Interruptions) (...Not recorded).*

12.45 hrs.

#### PAPERS LAID ON THE TABLE

#### **Annual Report of and Review on the working of the Rehabilitation Council of India, New Delhi etc.**

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K. V.

THANGKABALU) On Behalf of Shri Sitaram Kesri: beg to lay on the Table-

- 1) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 1991-92, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rehabilitation Council of India, New Delhi, for the year 1991-92.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See. No.LT.-4189/93]

- 3) (i) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Mentally Handicapped, Secunderbad, for the year 1991-92 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Mentally Handicapped Secunderabad, for the year 1991-92

- 4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library See. No.LT-4190/93]

- 5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1991-92, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1991-92

- 6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above

[Placed in library. See. No. LT-4191/93] 1948.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the physically Handicapped, New Delhi, for the year 1991-92, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year 1991-92.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT-4192/93]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the All Year Jung National Institute for the Hearing Handicapped, Bombay, for the year 1991-92., along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1991-92.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library See. No. LT-4193/93]

**Notification under Coal Mines Provident Fund Miscellaneous Provisions Act, 1948**

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): I beg to lay on the table a copy of the Coal Mines Family Pension (Amendment) Scheme, 1992 (Hindi and English versions) Published in Notification No. G. S. R.205 in Gazette of India dated the 24th April, 1993 under section 7 A of the Coal Mines Provident Fund Miscellaneous Provisions Act,

[Pleased in Library See. No. LT-4194/93]

**Memorandum of Understanding between Bongaigaon Refinery and Petrochemicals Limited and Ministry of Petroleum and Natural Gas**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) on behalf of Capt. Satish Kumar Sharma: I beg to lay on the table a copy of the Memorandum of Understanding (Hindi and English versions) between the Bongaigaon Refinery and Petrochemical Limited and the Petroleum and Natural Gas for the year 1993-94

[Placed in Library See No. LT-4195.93]

**Report of the comptroller and Auditor-General of India-Union Government-(No.5 of 1993)-(Commercial)-Goa Shipyard limited**

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMULUL WASNIK) On Behalf of Shri Mallikarjun: I beg to lay on the table of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No.5 of 1993)-(Commercial)-Goa Ship Yard Limited, under article 151(1) of the Constitution.

[Placed in Library See. No. LT. 4196/93] (Interruptions)

12.46hrs.

*At this stage, Shri Ajit Singh and some other hon. Members came and stood on the floor near the table (Interruptions)*